## THE HIGH COURT OF MEGHALAYA: SHILLONG

## CIRCULAR

NO.HCM.II/03/2013/ 2812

Dated Shillong, the 24th September, 2021

In supersession of earlier notification(s) and circular(s) concerning functioning of subordinate Courts in the State, the Hon'ble, the Chief Justice, is pleased to direct full physical functioning of subordinate Courts with full strength on a daily basis, w.e.f. Friday, 1st October,2021, until further order(s), while adhering to all COVID-19 protocol as may be applicable from time to time.

By Order,

REGISTRAR (JUDICIAL SERVICE)

Memo NO.HCM.II/03/2013/\_2812\_-A

Dated Shillong, the 24th September, 2021

## Copy to: -

- 1. The Registrar-cum-PPS to the Hon'ble the Chief Justice, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 2. The P.S to Hon'ble Mr. Justice Ranjit V. More, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 3. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 4. The P.S to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 5. The P.A. to the Registrar General, High Court of Meghalaya, Shillong for favour of kind information of the Registrar General.
- 6. The Advocate General/Additional Advocate General, Meghalaya, Shillong for favour of kind information.
- 7. All District & Session Judges, Meghalaya for favour of kind information and necessary action.
- 8. The Joint Registrar(Listing) cum OSD to the Hon'ble the Chief Justice, High Court of Meghalaya for favour of kind information.
- 9 The System Analyst, High Court of Meghalaya, Shillong for uploading the same in the Official Website.
- 10. The President/Secretary, High Court Bar Association, Shillong for kind information
- 11. The President/ Secretary, Bar Associations of all districts for kind information.
- 12. Office File.

REGISTRAR (JUDICIAL SERVICE)